

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1259/93

Date of Order: 8.10.1993

BETWEEN :

1. A.Suryanarayana
2. D.Sivadas

.. Applicants.

A N D

1. The Superintendent of
Post Offices, Vizianagaram
Division - 531202.
2. The Director General Department
Posts, Sansad Marg, New Delhi.

.. Respondents.

Counsel for the Applicants .. Mr.Krishna Devan

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (ADMN.)

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2.

To

1. The Superintendent of Post Offices,
Vizianagaram Division-531 202.
2. The Director General Dept.of Posts, Sansad Marg, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library CAT.Hyd.
6. One spare copy

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P.G. 14
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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

• Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The three applicants in this OA were working as Post-men in Vizianagaram Division and qualified in the Departmental Examination for promotion in the cadre of Postal Assistants held on 5-8-1990. Prior to the appointment to the promotion cadre the applicants underwent training i.e. induction training in PTC, Mysore from 4-2-1991 to 26-4-1991. This OA has been filed for a declaration that the applicants are entitled for the reimbursement of mess charges incurred in PTC, Mysore, and for grant of $\frac{1}{4}$ th of DA at the rates admissible for the training period.

3. When a similar matter came up for consideration in OA.146/93, this Bench allowed the OA by order dated 24-2-93. For the reasons stated therein it is just and proper to pass the following order :

This OA is allowed and the applicants are entitled for reimbursement of mess charges during the period of their training and for $\frac{1}{4}$ th of DA for same, as per the Government of India orders in Para(3)2 under S.R.164.

4. It is needless to add that if any payment has been made towards mess charges/daily allowance, these are deductible. The payment as ordered should be made within six months from the date of receipt of this order.

5. OA is disposed of at the admission stage. No costs.

P.T. Thiruvengadam
Member (Admn)

V. Neeladri Rao
Vice Chairman

Dated : 8th October, 93
Dictated in the Open Court

sk

Ch. Secy
Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM: M(A)

Dated: 8 - 10 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No. 1259/93.

T.A. No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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